

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.15770/2001

(From the judgement and order dated 12/06/2001 in FA 1510/2001
of The HIGH COURT OF GUJARAT AT AHMEDABAD)

G.M., OIL & NATURAL GAS CORPORATION LTD.

Petitioner (s)

VERSUS

RAMESHBHAI JIVANBHAI PATEL & ANR.

Respondent (s)

(With Appln(s). for exemption from filing O.T., directions and
prayer for interim relief)With S.L.P. (C) Nos.16549-16552 of 2001
(With prayer for interim relief)S.L.P. (C) Nos.16554-16555 of 2001
(With prayer for interim relief)

Date : 19/08/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI
HON'BLE MR. JUSTICE S.N. VARIAVAFor Petitioner (s) Mr. K.N. Raval,ASG.
Mr. K.R. Sasiprabhu,Adv.For Respondent (s) Mr. Harish J. Jhaveri,Adv.
Mr. Yashank Adhyaru,Sr.Adv.
Mr. Prashant Kumar,Adv.
Mr. I.AM. Nanavati,Adv.
for M/s I.M. Nanavati Associates,Advs.UPON hearing counsel the Court made the following
O R D E R.....L.....I..T.....T.....T.....T.....T.....T.....T.....J
Exemption is allowed.

Leave is granted.

Pending disposal of the appeals, the interim order
passed by this court on 29th October, 2001 shall continue to
operate.(T.I. Rajput)
Court Master(Kanwal Singh)
Court Master